

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2088
ANSWERED ON TUESDAY, THE 01st JANUARY, 2019**

STATUTORY RECOGNITION TO SFIO

QUESTION

2088. SHRI DHIRAJ PRASAD SAHU:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the cases pertaining to Delhi being investigated by the Serious Fraud Investigation Office (SFIO) at present:
- (b) whether Government proposes to improve the functioning of SFIO and provide statutory recognition to it; and
- (a) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

- (a): There are 20 cases being investigated by Serious Fraud Investigation Office (SFIO) pertaining to Delhi as per Annexure –I
- (b) & (c): SFIO has been recognised as a statutory authority under Section 211 of the Companies Act 2013. The improvement in the functioning of SFIO is an ongoing process.

List of Companies pertaining to Delhi being investigated by SFIO are given below:

S.No.	Name of the Companies
1.	Bhushan Steel Ltd and Bhushan Power & Steel Limited
2.	Religare Enterprises Ltd
3.	GetitInfoservicesPvt Ltd (in Liqn)
4.	Educomp Solutions Ltd
5.	Cosmic Structure Ltd (in Liqn)
6.	Wheels Mobility Solutions Limited (in Liqn)
7.	Raghuveer Metal Industries Limited
8.	MG Housing Private Limited
9.	Vigneshwara Developers Private Limited +17 related companies
10.	Alchemist Township India Limited +5 related companies
11.	Supplementary Investigation of BhagyarajVyapar Private Limited + 3 group companies
12.	UltraMotor India Private Limited
13.	Dura-line India Private Limited
14.	Delhi & District Cricket Association
15.	Assotech Limited
16.	Premia Projects Limited
17.	IFCI Limited
18.	Rockland Hospitality Limited
19.	Logix Soft-Tel Private Limited
20.	Century Communication Limited